



2026:AHC:48272

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7322 of 2026

Raju Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vineet Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The order dated 29.10.2020 passed by the Presiding Officer/Tehsildar, Tehsil-Kalpi Jalaun in Case No.01423 of 2020, Computerized Case No.T202006350401423 is under challenge in the present writ petition.
2. It is argued by counsel for the petitioner that aforesaid order is non speaking order and the same has been passed behind the back of the petitioner hence the aforesaid order is in complete violation of principles of natural justice.
3. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the records.
4. After going through the records it transpires that in case the aforesaid order is an ex-parte order and passed behind the back of the petitioner, the petitioner should file a recall application before the authority concerned itself or in the alternative file an appeal as provided under Section 35(2) of the U.P. Revenue Code, 2006.
5. With the aforesaid observations, present writ petition is disposed of.

(Prakash Padia,J.)

March 10, 2026
Pramod Tripathi